

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO. 57 OF 2019

Date Of Decision:- 23rd January, 2019.

***CORAM: R. VIJAYKUMAR, MEMBER (A).
R. N. SINGH, MEMBER (J).***

Shri Sureshbhai Dahyabhai Mahala

Age 40 years,
Asst. Teacher at Shelti Primary Gujarati School,
Khanvel, Gorakpada,
At Morkhal, Chokipada,
Post Kilvani, UT of Dadra & Nagar Haveli 396230.

...Applicant.

(By Advocate Shri Chetan Mali)

Versus

1. Chief Executive Officer

District Panchayat,
Silvassa, UT of Dadra & Nagar Haveli 396230.

2. Administrator,

Union Terrotory of Dadra & Nagar Haveli
At Silvassa, UT of Dadra & Nagar Haveli 396230.

3. Head Office,

Primary Education,
Dadra & Nagar Haveli,
Silvassa 396230.

... Respondents.

ORDER (ORAL)

Per:- R. Vijaykumar, Member (A)

1. Today, when the matter was called out for admission, heard Shri. Chetan Mali, learned counsel for applicant. We have carefully perused the case records.

2. The applicant has been transferred vide orders No. EDN/EST/PST Transfer/1865 dated 01.06.2017 and has filed a

representation seeking consideration of personal hardship grounds vide representation dated 16.08.2017 followed by the reminder/representations dated 25.09.2017, 03.11.2017, 19.12.2017 and lastly on 28.03.2018. the learned counsel for applicant submits that the applicant shall be satisfied if the OA is disposed of by giving directions to the respondents to consider his pending representation within time bound manner.

3. In the aforesaid facts and circumstances, the OA is disposed of with directions to the respondents to decide his representation within six weeks of receipt of certified copy of this orders and then the same shall be communicated to the applicant, within two weeks thereafter.

4. In view of the above, the OA is disposed of with the above directions without any order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

srp